है। में समझता हं कि यह हरिजन का 🌉 प्रामान है, तोहोन है । मैं प्रपनी कात को खत्म करते हुए कहुंगा कि हुकुमत की चाहिए कि वो माहील जो बदग्मानी का इस मूलक के अन्दर अखवारात के जरिए ते वा फिरकापरस्तों के जरिए फनाया का रहा है इनके म्लल्लक दो द्र वनात दे, ताफ वनहा करे भीर इत बदयुमानियों की दूर करने की कोशिश ारें बरना इसके खद अपने रवैयों ते और फिल्म्हापरस्तों की फैलाई हुई उन चक्रों से बदगमानियां फैल रही है जिसने कोमो एतयाच खतरे में पड रहा है। इसलिएं में अर्ज करूंगा कि इत संतना के अस्वर महन इतना कह देना कि वो लालचं से या पेट्रोडालर की लालच को भरकीय से मननवान ही रहे हैं, यह गलत है और मैं समझता हं कि जनर कोई ऐसा करास्टि है तो हरूमत उसका नाम लेकर हमको बताए।]

Annoucemeait Re. arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Before I call upon the next speaker, I have to inform Members that I have received the following message dated 15th September, 1981, from the District Magistrate/Senior Superintendent of Police, Varnasi, regarding the arrest and release of Shri Rameshwar Singh, Member, Rajya Sabha.:

"Shri Rameshwar Singh, M.P. Rajya Sabha, arrested u/s 151/107/ 116 Cr. P.C. along with 94 other volunteers of Lok Dal in connection with 'Jail Bharo' agitation on 14/9 AN. AH were later released on assurance of agitators to maintain peace."

श्री नागेषधर प्रसाद शाही (जला प्रदेश) : उत्तन्तिक 1015 R. S.-17

सूचना मिली है कि: पूर्व उत्तर प्रदेश

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): No, No.

श्री नागंदवर प्रसाद शाही : सिर्फ एक मिनट ...

उपसभाष्यक्ष (श्री दिनेश गोस्वामी) : मिनट कहते 1 उद्देंगे । ऐसा नहीं 更 4(T) you want to make some snomission, you can do so after the Calling Attention.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC **IMPORTANCE**

Reported 'Mass Conversion of Harijans to Islam in Tamil Nadu and, other parts of the country and the reaction of the Government of India thereto- Contd.

SHRI GULAM MOHI-UD-DIN SHAWL: Mr. Vice-Chairman, Sir, at the inception I shall express my regret that precious time, valuable time, of this hon. House is taken on an issue which, to all intents and purposes, is fit for consideration, or I should say, is worthy of consideration at some Hindu Seminar and not the Parliament of India because the Parliament of India is governed by the Constitution which says that there shall be freedom of thought and religion. We failed to understand that on the one hand you give us fundamental right and on the other hand, rather through underhand means, you want to deny us that rights and create such a furore or hullabaloo or even, I should say, such a nose that a Calling Attention is presented before this House and precious time is wasted for nothing. I hope that, as things are, saner elements from both sections of the House shall see that as far as the mischief is concerned, this is a concerted effort to import that communal

[Shri Gulam Mohi-ud-din Shawl]

virus into the Southern part of the country. We have not seen that virus so far. That concerted effort is there. I appeal to all sections here that we should try to nip that mischief in the bud lest there should be any other ramifications and we shall suffer in the South the same fate which we see in the North. After all, what has happened in somewhere Meenakshipuram or Throughout India, at some place or at some time, the Muslims are butchered and massacred en masse for no fault of theirs and on the other hand, when a particular section or some people accept Islam, the Central Government is moved. We fail to understand what has the Government to do with it. The Government should not be, and as per the Constitution, is not concerned with the particular faith of any g citizen of India, people in Rehmat-nagar, previously known as Meenakshipuram, embraced Islam. But the House Is concerned with one point that they continue to be Indians. We are Muslims. But we are Indians. They are Indians. They have not adopted any nationality other than India. They have not gone foreign. But the furore is there. I understand that as far as our worthy Home Minister is concerned he issued a statement there that petro-dollars are there. And I hope he will correct himself. Let the hon. Home Minister tell the House as to how many thousands of Hindus visited the Arab countries for labour. Is there any case of any Hindu converted to Islam in Arabia, in any Arab country? While he was there, he was offered job and he was offered money but there was no such case of conversion. But as far as this case is concerned, all sorts of mud-slinging and maling-ning has been done with ulterior motives. Unfortunately, some Members from the Treasury Benches-I say, unfortunately—have fallen victims to this propaganda because as I said earlier and I submit humbly again this communal virus is being exported to the South. Beware of

that. See the fatis of those cities, of about which you Jamshedpur anxious to discuss, Baroda and othejft. places. What is happening there? That is a great scar on the fair name of India, the secula, India, the India which Mahatma Gandhi and Jawaharlal Nehru had the honour to live and lead us. Today, the things are different. So much has been said here. And we do not want to waste the precious time of this hon. House. After all what has happened? fore-fathers accepted Islam. We were not Harijans. It ig a question of time and place. Some centuries back, the forefathers of my 7nends here accepted Islam. They accepted Islam some 600 or 700 or 800 or even 1000 years back. And they are Muslims They are the descendants of those Muslims. We are Muslims. But there is no question of caste as. far as this Islam is concerned. We do not believe in that. But those gentlemen who spoke so much here are not prepared to dine with a Harijan.

I shall dine with a Harijan. Are they prepared to take a Harijan to the temple?. I shall take him to my mosque and I shall let him worship his own deity there. There is no bar to that. That equality is there.

So, Sir, as I submitted earlier, the question is not that a mass conversion I has taken place. But those gentlemen want that there should be the repercussions, the side effects, the bad effects on the Muslim elsewhere and they be called bad names and then hanged, as they are massacred everywhere else. So, my submission is that such things, fl:rstly, should not be discussed in this august House. The second thing is that this is not a fit case to be discussed here. Let it be argued somewhere else. But as far as Islam and other things are concerned, no maligning of or harassment to the Muslims should be done. Thank you, Sir.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): I would like to take the sense of the House on one point. have get the half-an-hour discussion at 0 o'clock. I do not know

public importance

whether Mr. Shahi will agree to have it postponed till tomorrow. There are , still two more speakers who have to " speak on the Calling Attention Motion and the Minister has also to reply. II "Mr. Shahi agrees we can take up the "half-an-hour discussion tomorrow.

VICE-CHAIRMAN THE DINESH GOSWAMI): Mr. Shahi, think we can have it for tomorrow. There is no half-an-hour discussion tomorrow.

to a matter of urgent 358

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): No, no.

SHRI N. K. P. SALVE: In the next session.

SOME HON. MEMBERS: No, we will take it

SOME HON. MEMBERS: We will take it up tomorrow.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Shri Shahi 6miles, which means agreement. I have taken it that he has agreed, becaus« smile means agreement.

SHRI NAGESHWAR PRASAD SHAHI; Personally I have no objection. My friends, Dr. Shanti Patel, Mr. Dhabe, Mr. Bagaftkar, they are not agreeing to it. Personally I have no objection. They want it today.

SHRI SHRIDHAR WASUDEO DHABE: The half-an-hour- discussion will take us up to 6.30 p.m. and then you can again take up the Calling Attention.

THE VICE-CHAIRMAN (SHRI DINESH GOSWAMI): Mr. Shahi has given me advance warning and he has said that it may not be possible to finish this discussion in half an hour. If you are prepared to close this dis-.oussion in half an hour and finish by 6-30 P.M., then I will take it up. If I accept Mr. Dhabe's suggestion then I will close this half-an-hour discussion exactly at 6-30 P.M. If you agree, I don't mind to take it up today. But I do not think you will be able to do it.

SHRI B. D. KHOBRAGADE: You will not be able to finish it in half an hour and so better have it tomorrow.

मिनप्ट बोल लेमें दोजिए । खरम हो जायगा ।

उपसमाध्यक्ष (श्री दिनेश गोस्वा ी):

मिनट में हता नहीं है। Let us take it up tomorrow. We will get more time tomorrow.

SHRIDHAR WASUDEO SHRI DHABE: There are so many Government Bills tomorrow. (Interruptions).

VICE-CHAIRMAN THE DINESH GOSWAMI: Listen to me. Just a second. The Government business cannot come in the way of the Half-an-Hour discussion because when half-an-hour discussion will be fixed at 6 o'clock it will be taken up at 6 o'clock. Only by your consent I am postponing it till tomorrow. That is why I am asking for your consent. Tomorrow this type of a Calling Attention will not be there which will take us up to 6 o'clock, which is extraordi-That is why I am making this request. We will take up half-an-hour discussion tomorrow, to which Mr. Sahl has agreed. Yes, Mr. Warjri.

ALEXANDER (Meghalaya): Mr. Vice-Chairman, Sir, at the very beginning I would like to made some observation . . .

(Interruptions)

SHRI NAGESHWAR PRASAD SHAHI: Sir, they want it today.

THE VICE-CHAIRMAN DINESH GOSWAMI): I have already called Mr. Warjri, Mr. Warjri, please continue.

SHRI ALEXANDER WARJRI: Mr. Vice-Chairman, Sir, at the very beginning I would like to make an observation regarding some statements,

[Shri Alexander WarjriJ

irresponsible statements, made by-some speakers, when they referred to the North-East and Nagaland where we do not have any problem of Hari-jans because we do not have any caste system there. Some leaders seem to take pleasure in referring always to the North-East and blaming missionaries and making them scapegoats for everything that has happened there. I would like to know from the Minister how many foreign missionaries are there in North East. As far as I know, in Nagaland there is not a single foreign missionary. And, about foreign money, without proof they are making irresponsible statements as if they have seen the actual money flowing from abroad.

Then, to come to the subject, Mr. Vice-Chairman, Sir, according to the Government, during the 14 months the number of converts from Harijans to Islamism was thousand. I

am not a Hindu, nor am I a 6 P.M. Muslim. I am a Christian.

But I also firmly believe in the fundamental rights as enshrined in the Constitution, which guarantees equality between man and man, and forbids untouchability. Though we all profess equality and condemn untouchability, caste system is still prevailing in our midst. If we are really going to do away with untouchability, here in India, I think it is only by allowing-not only allowing, but encouraging the Harijans and the untouchables to change their religion. That is the only way, by which we can do away with untouchability. And here I congratulate these 5,000 people for breaking the yoke of so many hundreds of years placed upon them by the Arvans. These Harijans were inhabitants of India before the Aryans came and converted them into Harijans so as to give them a place in the lowest position in Hindu society. According to them, to remain in Hindu society is the perpetuation of slavery and subjection to atrocities and indignities. Can we deny the fact that during the

last few years, the Harijans wers subjected to atrocities by high-caste Hindus who even used police people to force them to remain in their" present state that they are in? According to

to a matter of urgent 360 public importance

official statistics, the number of atrocities against Harijans has gone up by over 80 per cent. From 10,735 cases in 1974, the number has gone to over 18,000 during 1980.

[The Vice Chairman (Dr. Rafiq Zakaria) in the Chair.]

It is only now that these conversions have attracted so many leaders, including the Members of Parliament who have pleaded that aU of them have gone to Meenakshipuram. So many of them have gone there because of these mass conversions. Nobody had ever cared for them before. Now hundred's of VIPs, including Government officials, have gone in order to enquire into the affairs of these mass conversions. But, is it going to stop untouchability? Will sharing a meal once with a Harijan stop the inequality once and for all? Will appointment of a hundred Harijans in the Bihar Mandir in Delhi make other Hindus and these high-caste people to look upon the Harijans as their equals? It is being said that foreign money has been used for these mass conversions. So far. nobody has been able to prove this. Even if foreign money has been used, so what? Cannot a Muslim brother from a richer country help a Muslim brother who is downtrodden in this country? Can he not lift him up with his money and with whatever he could, to help him? What have the laws done so far? What have the Tatas and the other millionaires done for the teeming Harijans? Sir, before I conclude, I would like the hon. Minister to reply to these specific; questions.

I would like to know whether a Harijan or any other critize_n in trie country has a right to choose any religion he likes. If secularism is still a part of our Constitution, why should the Government of India *r

any State Government send teams to enquire into, to investigate into, 7* the religious life and the beliefs of a citizen? Then, another question is, is the Government really interested in the upliftment of the tribals and Scheduled Castes and Scheduled Tribes? Will the Government help, if Becessary, even financially, the voluntary organisations, religious or otherwise, who are working for the upliftment of these downtrodden people? I very much welcome the statement of these downtrodden people? I very much welcome the statement made "by the Minister. He has said:

"In the past, Harijans had converted themselves, apart from Islam, to Buddhism and Christianity also. Religion is a matter of individual conscience. India being a secular State, the Constitution guarantees liberty of faith and worship to all citizens and the right freely to profess, practice and propagate religion...."

Tfow, my last question is, will the Government bring in a Bill which will really guarantee freedom $_0$ f religion and, as per the statement of the hon. Minister, freedom to propagare religion, whatever may be the religion, whether it ils Christianity or Islam or Sikhism? This freedom though enshrined in the Constitution should be strengthen by a Bill which should be passed into $_a$ n Act. Thank you.

श्री भा० दे० खोबरागढे: उप-समाध्यक्ष महोदय, इस कार्लिंग श्रटेंशन के बारे में मैंने सोना था कि हमारे माननीय गृह मंत्री जी पूरी जानकारो सदन को देंगे। हमने श्रमी तक बहुत सी बातें इस बारे में सुनी हैं। ज्ञानी जैल सिंह एक जमाने में कहते थे कि कन्वर्जन के बारे में पैसा श्राया या नहीं श्राया हमें मालूम नहीं। मैं समझता हूं श्रीर जहां तक मेरी जानकारी है मकवाणा साहब ने भी इससे इन्कार

कर दिया था लेकिन इसी गवर्नमेंट के एक राज्य मंत्री श्री स्वामीनाथन ने कहा था कि तीन करोड़ रुपया कन्वर्जन के लिये इस देश में लाया गया । जब एक राज्य मंत्री और केन्द्रीय मंत्री ग्रलग-अलग बयान करते हैं तो इस सदन में या इस देश में किस पर भरोसा रखना चाहिये, यह सवाल उठता है । ज्ञानी जैल सिंह जी ने एक स्टेटमेन्ट दिया था कि हमारे पास बहुत सी कंट्रेडिक्टरी रिपोर्टस आ रही हैं । उन्होंने कहा था कि इंटेलिजेन्स ब्यरो की अलग रिपोर्ट .है भीर तमिलनाड गवर्नमेंट की श्रलग रिपोर्ट है। यह बात ज्ञानी जैल सिंह जी ने कही थी। ऐसी हालत में हमें कौन-सी रिपोर्ट माननी चाहिए ? इस कंवर्जन के बारे में जो भी ठीक जानकारी सरकार को देनी चाहिए थी वह जानकारी हमें नहीं दी गई है। इस वारे में हमें कोई सही रिपोर्ट नहीं दी जा रही है। पैसों का इस्तेमाल हुआं है या नहीं हुआ है, इस बारे में भी ठोक जानकारी नहीं मिल रही है। श्री स्वामीनाथन ने कहा है कि तीन करोड़ रुपए छाए हैं। हम जानना चाहते हैं कि वास्तव में ये तीन करोड़ रुपये आए हैं या नहीं आए हैं ? क्या लालच देकर दलित जनों को मस्लिम बनाया गया है ? इस बारे में इंटेलिजेन्स ब्युरो की रिपोर्ट क्या है यह हमें दहीं बताया गया है । इसलिए मैं मकवाना साहब से यह प्रार्थना करना चाहता हुं कि उन्हें इस संबंध में एक वाइट पेपर पब्लिश करना चाहिए और पूरी जानकारी देनी चाहिए जिसमें यह बताया जाना चाहिए कि यह जो कंवर्जन हो रहा है यह क्यों हो रहा है ? क्या पसों को वजह से हो रहा है, लालच दे कर हो रहा है या किसी सामाजिक परिस्थिति के कारण हो रहा है ? इसकी पूरी जानकारी हमको मिलनी चाहिए । मैं स्वयं मिनाक्षीपुरम

of urgent 364 •public m-oortancfl

[श्री भा० वे० खोबरागडे]

गया था । वहां हो कर ग्राया हं । मैं वहां के जिलों में घम कर आया है। मैंने सभी लोगों से बातचीत की है ग्रीर उन लोगों से बातचीत करने के बाद मैं इस निष्कर्ष पर पहुंचा हुं कि पैसों के लालच में कोई धर्म-परिवर्तन नहीं हुआ है। केवल वहां पर सामाजिक परिस्थितियों के कारण धर्म परिवर्तन हुआ है। आज ही वहां पर चलिये । मैं कहता हं कि आज सन 1981 के सितम्बर महीने में ग्राप इन तीन जिलों में चलिये । रामानाथपुरम, तिरुनिलवेली और दूसरे जिले में चलिये । मैं ग्राज सितम्बर 1981 की बात कर रहा हं, कोई प्रानी बात नहीं कह रहा हं । मकवाना साहब को इस बारे में जानकारी प्राप्त करनी चाहिए कि आज इस 1981 के सितम्बर महीने में इन जिलों में ऐसे होटल मौजद हैं जहां पर शेड्यूल्ड कास्ट्स के लोगों को अपने कप धोने पड़से हैं। जाब वे इन होटलों में चाय पीते हैं तो जनको अपने कपधो कर जाना पडता है।

श्री एन के पी साल्वे : ग्राप यह कहां के होटल की बात कर रहे हैं ?

श्री भा० दे० खोबरागडे : मैं
तिमलनाडु के इन्हीं तोन जिलों की बात
कर रहा हूं ग्रीर ये जिले हैं रामानाथपुरम, विश्वनिलवेली भीर यह तोसरा जिला
जिसमें यह काण्ड हुआ है । यह कोई
तीन साल पहले का बात नहीं है ।
आज भी तिमलनाडु के होटलों में खेडस्रूल्ड
कास्ट्स के आदमी को खुद अपना क्षम
घोना पड़ता है । आप कहते हैं कि
अरब देशों से श्यम आया है ग्रीर उसकी
वजह से कंवर्जन हुआ है । आपको मार्म
आती चाहिए थी । आप इस देश के
लोगों एर इस तरह के इल्जाम लगाते

हैं । मैं इस देश के मठाधीओं श्रीर शंकराचार्यों से यह सवाल करना चाहता हं कि इस देश के दलित हिन्दू धर्म मे क्यों रहना चाहेंगे ? क्या ध्रपमान सहने के लिए, गुलामी की जिन्दगी बसर करते के लिए और गलामों जैसा जीवन व्यतीत करने के लिए उन्हें हिन्दू धर्म में रहना चाहिए ? मैं पहले हिन्दू था, लेकिन अब मैंने हिन्दू धर्म छोड़ दिया है श्रीप बौद्ध धर्म अपना लिया है । बाबा साहब अमबेदकर जी ने कहा था कि मैं हिन्दू धर्म में जन्मा हं, लेकिन हिन्दू होकर मरना नहीं चाहता हुं । उन्होंने कहा कि, मैं हिन्दू धर्म का त्याम करंगा । सन् 1935 मैं उन्होंने यह घोषणा की थी और 20 साल का समय दिया था। ग्राखिर में सन 1956 में उन्होंने हिन्द धर्म का त्याग कर दिया और बीद्ध धर्म स्वीकार किया । बाबा साहब ने यह घोषणा की थी कि मेरा यह सपना है कि पूरे भारत देश को बौद्ध बनाऊंगा। आज वाबा साहब का सपना परा करने के लिए हम कोशिश कर रहे हैं। सारे लोगों को हिन्दू धर्म छोड़ना चाहिए और बौद्ध धर्म स्वीकार करना चाहिए ।

श्री गुरुवेश गुप्त (मध्य प्रवेश) : यह आपका दिवा स्वप्त ही रहेगा । ऐसा कभी नहीं हो सकता है . . . (अयवधान) ।

श्री भा० दे० खोबरागडे: जनाव, पेमायर से लेकर हाका तक पूरा हिन्दू था, इसका क्या हुआ ? आज आपका पेमायर कहां है ? कहां गया पंजाब, कहां गया लाहौर, कहां गया का बने और क्यों कि कि कि कि जाई । कहां गया फिर नींद लेकर बैठ जाई । कहां गया लाहौर, कहां गया लाहौर, कहां गया का हौर, कहां गया हाका, क्यों गया? अब भी

नहीं सोच सकते तो धार'म से नींद लेकर...(ब्यवधान)...हम तो सोचते हैं 🍱 के एक दिन पूरा भारत बौद्धमय बनने वाला है।...(म्बस्थान)...

ं मैं कह रहा था कि हमें क्यों रहना चाहिए हिन्दू धर्म में ? जहां पर शंकरा-चार्य ने जब 10 साल पहले यह कहा कि 'ग्रनटचेबल्स भार वर्स देन डाग्स', तो क्या किसी ने इसके खिलाफ कोई मावाज उठाई । यह उन्होंने 10 साल पहले कहा ग्रीर 10 जगह जाकर, सारे हिन्दुरतान में घुमते रहे और बोलते रहे कि 'धनटचे-वल्स आरं वसं देन डाग्स'। क्या किसी ने उसके खिलाफ कार्यवाही की, किसी ने क्या घावाज उठाई, ग्रावाज ब्लन्व को उसके खिलाफ...

श्री एनः कें पीः साल्वे : लोक सभा में उठाई थी ?

श्री भाः वेः खोबरागढेः कोई एक्शत क्यों नहीं लिया ? क्या हंटर लगाये ? मामला खत्म । . . . (व्यवधान) . . . मामला खत्म और वहां पर..(व्यवधान) ...मैं यह कहता हं कि जो शंकराचार्य ने यह कहा तो जो हिन्दू धर्म के मठाधीश हैं. जो शंकराचार्य जगदगर ने शब्द कहे थे, मैं यह पूछना चाहता हूं कि आज से दस याल पहले की बात नहीं । ध्राज, जित शंकराचार्य ने 'ग्रनटचेबल्स ग्रार वसं देन डाम्स' कहा उसको कंडेम करने के लिये क्या बाकी शंकराचार्य तैयार हैं। Let them condemn Shankaracharya in clear

'अनटचेबल्स आर वर्स देन डाग्स' वे वर्स देन हाग्स हैं। यह उन्होंने कह दिया तो हम क्या तब उन पर भरोसा करेंगे ?

What do your religious scnptur« say?

षेद में पुरुष सुक्त हैं। वद शुरू की जिये वहां से जहां पर चतुर्वेगय में ... (भ्यवधान)

श्री धर्मवीर : वेदों में कर्म के अनुसार व्याख्या है...(**श्यवधान**)...

श्री सा० वे० खोबरानह : वेदों में पुरुष सुक्त है, पढ़ लेंना जिसमें कहा है कि चतुर्वण का निर्माण कैसे हुआ। **बाह**म्ण मुख से **धाया** है, क्षेत्रीय कहां से आया है, वेश्य कहां से आया है और शुद्ध कहां से द्वाया है, यह है, यह द्वाप देख लेना।

SHRI DHARMAVIR: Point of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please don't interrupt.

धार्मिक बहस शुरू न कीजिये।

श्री धर्मवीर: वह बलत कोट कर रहे हैं।

उपसभाष्यक (हा॰ रफीक जकरीया): इसका मिनिस्टर साहब जवाब दे देंगे ।

श्री धर्मवीर : इनसे प्यादा में बेद जानता हं और पढ़ता हं। हम भी उसकी व्याख्या जानते हैं । जितनी अच्छी वेदों की मैं व्याख्या जानता हं शायद यहां सदन में बहुत कम लोग होंगे जो इतनी अच्छी व्याख्या जानते हों। वेदों का जो सर्वप्रयम खंड है वहां इसको यह व्याख्या नहीं है। All these interpretations are wrong.

बेदीं के बारे में ठीक स पढ़ने की चेच्टा कीजिये और उसकी सही व्याख्या कीजिये उसका सही भाष्य प विधे ।

श्री नर्रासह नारायण पांडेय (उत्तर प्रदेश): उपसभाध्यक्ष जी, प्रगर इनको वैदों के बारे में ज्ञान हो, उसके किसी सूत्र का कोई ज्ञान हो, कोई श्लोक जानते हों तो उसको कहें, उससे हम लोगों की जानकारी बढ़गी।...(अयवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, please wind up. Mr. Bagaitkar, why are you unnecessarily creating a controversy? Order please. Mr. Dharma-vira, Please sit down. Now you please conclude. Order please. Why don't you confine yourself to the present conversions only, Mr. Khobragade? Please confine yourself to it, initead Of going into this whole...

SHRI B. D. KHOBRAGADE: I am only saying why the Scheduled Caste people are compelled to embranc* Islam, Christianity and Buddhism. I em only answering them. My points are not irrelevant.

्र श्री कल्पनाच राय: वेंद का कोई ज्ञान है इनको क्या?...(व्यवधान)...

श्री भा० दे० श्रीवरागड: में प्रापको । जिरहा हूं... (श्र्यवद्यान) ... वेद को मुनो । अभी इन्टरेप्ट मत करो। सुनो प्रीर बाद में कहना। उसकी पुरुष्तुकत को पहले पढ़ लो, उसके बाद में जबाद दे दूंगा।

श्री धमबीर: पुरुषसूक्त में जो मंद्र ग्रीर सुक्तियां हैं प्राप वह पहिये। वह पुरुषसूक्त का मंत्र पढ़िये वेद का। What is wrong about the Vedas? प्राप नहीं जानते, भाष्य की नहीं जानते।

में भी हरिनन हूं, मैं भी जानना हूं। मैंने पढ़ा है लेकिन वेदों के बारे में इस प्रकार से गलत बातों का प्रचार करना यह बड़े दुर्भीय की बात है। बेदों में ऐसा कहीं नहीं है। मैं दावे के साथ कहता हूं कि बेदों के श्रनुसार श्रगर सारा देश चले तो सबका कल्याण, सारे विश्व का हो सकता है ...(ध्यवधान)

SHRI KALPNATH RAI: H_e *o« not know anything about the Vedas.

श्री लाडली सोहन निगम (मध्य प्रदेश): पुजारी बनी तब बात बरना ...(व्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Order, please.

संस्कीय कार्य-विभाग यें राष्य यद्गी (भी सीतः राम केलरी): श्राप लोग सभी वेदाचार्य हैं ...(स्यवधान)

श्री कल्पनाम रागः एक ही म्लोक तो पढ़ दें ...(व्यवधान) इन को वेद का एक वाक्य भी नहीं आता है।

HE VICE-CH.\IRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, juit a minute. May I request you not to hurt the religious sentiments of others while you speak?

SHRI B. D. KHOBRAGADE: I am not saying anything. Only I have referred to the *PuiMsha Sookta* in the Vedas which iay 1 how all the lour, *varnas* are created. I have said nothing else.

चार वर्णों का कैसे निर्माण हुन्ना एक पुरुष सूक्त में लिखा हुन्ना है ... (ड्यब्रधान) यही मैंने कहा ...

SHRI DHARMAVIR: This is wrong. This is a wrong quotation. I object to it.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, please go to your next point.

SHRI DHARMAVIR: There is n0 mention regarding this in the Vedas.

श्री कल्पनाच राय : ये वेद का एक वाक्य नहीं जानते हैं, मानसिक दीवालिये हैं ...(क्यवज्ञान)

importance

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down. »»Mr. Khobragade, please go to the next point.

श्री भा० दे० खोबरागडे : श्रच्छा उपसभाध्यक्ष जी, वेद छोड़ दीजिये । चतुरवर्ण मया सृष्टम् यह भगवत गीता कहतो है । क्या चतुरवर्ण मया सृष्टम् का मतलव है, कैसे ...(ह्यवधान)

श्री कल्पनाय राय: वेद का एक वाक्य क्यों नहीं बताते ...(बाबबान) एक ग्रक्षर का ज्ञान नहीं है ...

श्री भा० दे० खोबरागडे :
I am constrained to pass this remark:
अगर कोई कुछ कहना तो बात नहीं
थी लेकिन धर्मजीर जी जिन्होंने
पूरी जिन्दगी गुलामी में बिगायी है वे
बेद और भगवत गीता की यह कहे...
(ह्यब्धान) मुझे शर्म लगती है ...

SHRI DHARMAVIR: On a point Of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, you should not pass any remarks like this.

श्री धमंबीर : श्रोमन्, एक बात कहता चाहता हूं मुझे मौका दोजिये सफाई के लिये । माननीय खोबरागडे जी ग्रापको चिन्ता नहीं है, ग्राप पढे लिखे जरूर हैं लेकिन ग्रंग्रेगों की गुलामी में ग्रंग्रेगों को लिखी हुई किताबें ग्रापने पढी हैं ...(श्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, please- sit down.

श्री धर्मवीर: चारो वेद हैं, शास्त्र हैं। मने वेदों का पूरा विस्तार से अध्ययन किया है उनमें किसी प्रकार से किन्हीं मनुष्यों में कोई फर्क नहीं है, श्राप गलत बात करते हैं। मेरे जैसे जो व्यक्ति उसके बारे में श्रध्ययन करते हैं उन से नहीं श्राप उसे कहे जिन्हें वेदों के बारे में सही ज्ञान नहीं है। श्रापको पता नहीं है, श्राप गलत किताबें पढ़े हैं, अंग्रेजों की लिखी हुई किताबें पढ़े हैं उनको देखकर कहते हैं। जैसे एक माननीय सदस्य ने कहा कि ...(ब्यब्वान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Khobragade, now, within one minute you pleasft conclude your speech.

SHRI B. D. KHOBRAGADE: If they have interrupted me... (Interruptions)

श्री धर्मबीर: श्राज इस देश के वासी हैं हम ... (ब्यववान) लेकिन दुर्माग्य है कि हमारी इन गलत पुस्तकों के अन्दर ये जो चिवण किये गये हैं इसी लिये हमें अलग कर रखा गया है। खोबरागढ़ जी श्राप कृषा करके वैदिक साहित्य का ठीक से श्रद्ध्यन करिये। वैदिक साहित्य का श्रगर श्रापने श्रद्ध्यन किया होता तो मनुस्मृति में गीता में जो तमाम मंत्र मिला दिये गये हैं जिन्होंने हिन्दू धर्म को और हिन्दू समाज को दुंकड़े दुकड़े में बांट दिया है उसकी शायद शिकायत अपको नहीं होती ... (ब्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You cannot go on speaking all the while.

श्री धर्म बीर : मान्यवर, एक बात श्रीर इन्होंने कही है । इन्होंने कहा है कि गुलामी को, यह णब्द श्राप निकाल दें । मैं श्रीर मेरा परिवार सदा से स्वराज्य की लड़ाई में रहा है, मैं उस छावा में पला हूं ... (इवक्योंन)

श्री कल्पनाथ राय: इन्होंने कहा है कि गुलामी को है ... (ब्यवधान) It should be expunged.

public *importance* SHRI B. D. KHOBRAGADE: I **hav_s not** taken...

श्री धर्मवीर : तो गुलामी शब्द को निकाल दें। वे मेरे बड़े भाई हैं खोबरागडे जी . . (व्यवधान) I accept him as my elder brother.

किसो के कहने से गुलामी होती। गुलामी अंग्रेजों की आपने की होगी। अंग्रेजों के साहित्य के अन्तर्गत ग्राप प्रभाव में ग्राये हैं । मैं कभी ग्रंग्रेजों की गलामी श्रौर ग्रंग्रेजों के साहित्य के प्रमान में नहीं आया । मैं उस प्रभाव में पला हूं जिन्होंने सारा जीवन देश की प्राजादी में दे दिया। मैं उस परिवार की छाया में पला हं जो ग्राज देश की प्रधान मंत्री श्रीमती इंदिरा गांधी हैं। इस लिये वहां पर ऐसा नहीं है कि ... (व्यवधान) गलामी करने वाले वे होंगे जिन्होंने अंग्रेजों की गुलामी की होगी, अंग्रेजों के डशारे पर चले होंगे, अंग्रेजों से साथ पढ़े होंगे। लेकिन मैं आपसे अन्रोध कहंगा कि इसके बारे में ग्रापको अधारिटो नहीं है--ग्राप दूसरों पर रिपर्कमन न करें। अगर आपको ज्यादा याददास्त नहीं है, तो कुपा करके वैदिक पहिये और जो साहिस्य को ठीक से भव्द उन्होंने कहा उसको... (व्यवधान)

श्री शिव चन्द्र झा: यह जवाब दें पहले...(ब्यवधान)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Dharma-vira, please sit down. Mr. Khobragade, will you please conclude now? (Interruptions) Now you do not reply. You please conclude. Otherwise, 1 will call upon the Minister to reply now. (Interruptions) That is all right. Apart from that, he has taken more time.

THE VICE-CHAIRMAN (DR. I RAFIQ ZAKARIA): Yes, yes, you have taken...

SHRI B. D. KHOBRAGADE: I wourd only clarify.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Don't clarify.

सार रद्र प्रताप सिंह (उत्तर प्रदेश):
मेरा व्यवस्था का प्रश्न हैं। इसकी
पहले ग्राप सुन लें। मान्यवर, में ग्रापकी
इस बात पर व्यवस्था चाहता हूं कि
भारत के संविधान में हम लोगों ने
THE VICE-CHAIRMAN (DR. RAFIQ
ZAKARIA): Please, Mr. Khobragade. I think
the point that has been made by the Member
has

मैं आपका ध्यान इस ग्रोर आक्षित करना चाहता हूं कि इस सम्मानित तदन में जिन प्रकार से धर्म पर, धर्म ग्रन्थों पर टीका टिष्पणी हो रही है, क्या इस तरह से राष्ट्र में हम धर्म निर्पेक्षता का वातावरण बना रहे हैं? मैं बहुत आदर पूर्वक आपसे कहना चाहता हूं कि इस सम्मानित सदन में बैठकर, हमें इस प्रकार का कोई कार्य नहीं करना चाहिए जिससे कि लोक तंत्र को समाजवाद को, धर्म निर्पेक्षता को आधात पहुचे।

तो, भान्यवर, मैं यह कहना चाहता हूं कि ग्राप इस बात की व्यवस्था दें कि चाहे हिन्दू धर्म हो, इस्लाम हो, ईसाई, बौद्ध या जैन धर्म हो, किसी धर्म ग्रन्थ के बारे में किसी लय्मानित सदस्य की ग्रोप से इस प्रकार में टीका टिप्पणी नहीं की जानी चाहिए।

(.Interruptions) Now, please, Mr. Rhobragade, do not interrupt the Chair at least____well taken. Se-TJtslarism, as our forme, President, Dr. Radhakrishnan, had said, according to our meaning and traditions, means equal respect for all religions. And certainly while referring even to. a sensitive and delicate issue like the conversions Here, we should try and see that we do not in the process cast any kind of disrespect on other religions. You have every right to talk of the social indignities, have

every right to talk (Interrup~ tions) While quoting, sometimes, I am sorry to say-and I do not mean Kit-even devils quote scriptures. And, therefore, to. say that scriptures. that have been quoted, have been quoted in proper context, cannot exactly be true. I said I did not mean it in that sense. I just usad the. expression that even devils are supposed to quote scriptures. For Mr; Khobragade, I have got great jrespect and I would not say that. What I am saying i3 that quoting scriptures also has got to be within a particular context and if that context is violating the basic priniciples of .our secularism, to which the hon. Member has rightly pointed, and to which we all have" taken our oath, I think we are going beyond the scope of this discussion. I would, - therefore, appeal to Mr. Khobragade " to refrain from these observations and to confine himself to the points that he wants to urge upon the Minister. After all, the Minister is not a San-karacharya. Even if you make certain points, he cannot reply to them. I think the proper forum for that is to have a dialogue with the Sankara-charyas.

SHRI B. D. KHOBRAGADE: He belongs t₀ panch varna, not even chatur varna.

SHRI SADASHIV BAGAITKAR: I am on a point of order.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No point of order on this.

SHRI SADASHIV BAGAITKAR: I entirely agree with all that you have said.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Then you are commenting on what I have said, which I will not allow.

SHRI- SADASHIV BAGAITKAR: No, I am not commenting. I entirely agree with you....

THET VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): You cannot have a point of order in agreeing with me.

SHRI SADASHIV BAGAITKAR: My point of order is, we are also bound by another thing—"satyameva jaya-

the". जैसे संक्यूलिएज्म का विधान हमारे संविधान में है, उस के साथ साथ सत्यमेव जयते भी है और अगर सत्यमेव जयते है तो अन्पैलेटेबल बातें भी हम को सुननी पड़ेंगी, बर्दाफ़्त करनी पड़ेंगी । तो इस में सत्य क्या है ? सत्य का पहल ढंढने के बारे में अलग-अलग रीजन हर पक्ष का आदमी रखेगा। कुछ सत्य का ग्रंग मेरी समझ में ग्राएगा, कुछ सत्य का ग्रंग दूतरे किसी की समझ में आएगा। इसलिए हमें सत्यमेव जयतं की परम्परा को भी यहां चलाना पड़ेगा।

THE VICE-CHAIRMAN (DR RAFIQ ZAKARIA): Order, order. You have made your point. But I am sorry to say that if we were to accept your point of view, we will be opening the floodgates of all kinds of accusations, allegations, reflections against one another's religion and that- will be a dangerous precedent. Please. Khobragade, now conclude your speech.

श्री भाव दव खोबरागड : तो मैं यह कह रहा हं कि बाकी महे रखने से पहले...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Don't clarify. clarification has been made.

श्री भाव हेव खोबरागड़े: मैं उस के बारे में नहीं कहना चाहता । हमारे भाई धर्मवीर ने जो नहा, गुलामी के बारे में, मैंने इंडिविज्यली ग्लामी नहीं कहा । मैंने कहा, दलित लोग सदियों से, हजारों सालों से गुलाम रहे और वह गुलाम बने धर्म ग्रन्थों के कारण। ग्लाम बनने के वावजद भी धर्म-ग्रन्थों का समर्थन करने के बारे में कहा । कोई इंडिविज्ञल ग्लामों के बारे में नहीं कहा था।

उपतमाव्यतः (डाः रकोतः जकरिया): और अगर कहा या तो विदड़ा करेंगे।

श्री भा० दे ० खोबगागडे : जब कहा ही नहीं तो क्यों करूंगा? तो मैं यहां पर मीनाक्षीपुरम की दो मिजालें देना चाहता हं। मिनाक्षीपुरत में रामनाथ-पुरम की एक तहसील है वहां पर इस साल की 10 अप्रैल को जितने भी गवर्नमैन्ट एमालयीज थे, करीव 47-50 होंगें, डाक्टर्स थे, वकील थे, उन के घर में हिन्दू गये-- "श्राप को एक घंटे के ग्रंदर यह शहर छोड़कर जाना है।" वकील लोगों को अदालत में जा कर कहा गया, 3 डाक्टरों से, एम० बी० बी० एस० पास किये हये, उनके दवाखानों में जाकर कहा गया आपको छोडना है...

एक माननीय सबस्य : क्यों ?

श्री भा० दे० खोबरागडे : गैड्युल्ड कास्ट के हैं, इतिवये । गौड्यल्ड कास्ट के लोगों को रहने का श्रधिकार है? चपाल पहनने का अधिकार है ? अच्छे कप में चाय पोने का अधिकार है? अच्छे मकान में रहने का अधिकार है?

श्री कतपनाथ राय: आप पालियामेंट में भाषण कर रहे हैं यह ?

श्री भाववंव खोबरागडे: मैं पूछना चाहता हं : उस में से जो 50 आदमी गांब-छोडकर गए 10 अप्रैल को, और **अ**र्ज तक-हम जब गए ये एक महीना पहले-केवल 2 आदमी लौट थे ग्रभी 48 ग्रादमी नहीं लौटे उस गांव में । मक-वाणा जी यह बतलाइए कि यह बात सही है या नहीं ? जो आदमी छोड़ कर गए, सब सरकारी वर्मचारी हैं, चार महीने हो गए वे गांव में नहीं आ सकते । क्यों नहीं ग्रा रहे हैं ? . . . (सभय की घंटी) . . . जस्ट ए मिनट । उस में एक डाक्टर निकला -एण्ड दिस इज इम्शास्टेन्ट क्वश्चन - जिस 🎏 ने कहा भी तो शिडयुल्ड कास्ट नहीं हूं, मैं तो मुसलिम हं तो उस को आने दिया गया । वह जाति वहां पर . . (सनय की घंटी) मैं यह बतला रहा हं यह काफी रिलेंबेन्ट है जो 50 बादमी बाहर जाते है वे आकर नहीं रह सकते एक आदमी जो कहता है मुसलिम हं उसको आकर रहने दिया जाता है।

मीताकी पूरम जहां यह किस्सा हुआ, वह किस से शुरु हुआ। ? वहां एक ब्रादमी ने टेवर जाति की लड़की से शादो किया बाद में मीनाक्षीपुरम में श्राया ... 🥞

THE VICE-CHAIRMAN (DR-RAFIO ZAKARIA): Please conclude.

SHRI B. D. KHOBRAGADE: Yes, I am concluding.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I cannot go on allowing you so

श्री भा० वे खोबरागडे: मीता-क्षीपुरम में वह आदमी एक दो महीने रहा, मोडयुल्ड कास्ट कह कर उसका हैरसमेंन्ट हुआ और जिस दिन उसने मुस्लिम रिलिन जन स्वीकार किया, हैरासमेंट बंद । यह फिनोमिना आप कैसे एक्सफ़्लैन नरते हैं। भेडयल्ड नास्ट होतो हैरासमेंन्ट म्सलमान बनो तो हैरासमेंन्ट बंद

क्यों? मकवाणा जी जो भीने कहा है मोताक्षापुरम और राजनाथपुरम के बारे में बह सही है। भैं कहना चाहता हूं कि यहां पर धर्म-परिवर्तन कोई पैस से नहीं ह्या पेटो-डालर सेनहीं हुआ बल्कि जो दिलतों पर ग्रन्याय अत्याचार होता रहा है उस के कारण हुआ है। जब तक मैं यहां हूं मरा फर्ज यही होगा कि दलित और पिछड़े बगाँको हिन्दू धर्म त्याग करने के ्लिए मजबर कहा। मैं कोशिश क्रेस्ता रहंगा ग्रीर लाखों लोगों को बुद्ध धर्म में ले जाऊंगा ।

THE VICE-CHAIRMAN (DR. RAFIQ

ZAKARIA): Now, Mr. Minister -----

SHRI SYED SHAHABUDDIN: Mr. Vice-Chairman, I seek your indulgence for just two minutes. I want to Put just two questions to the Minister. Please permit me...

SHRI KALPNATH RAI: No, no.

SHRI SYED SHAHABUDDIN: Why not? All of you have spoken for any ^ number of times, not once. I am pleading with the Chair...

THE VICE-CHAIRMAN (DR--RAFIQ ZAKARIA): Mr. Shahabuddin, I am afraid it is too late...

श्री जें के जेंग : चर, मझे भी टाइम दिया जाय । अन्य इन को समय दें तो मझे भी एक मिनट जरूर दे दोजिए ।

श्री सदाशिव बागाईतकर: मिस्टंर indulgence, to seek your

न , अपनी जगह पर नहीं हैं जगह पर जा वार बोलें।

SHRI SYED SHAHABUDDIN: I have made repeated requests to Chair during the debate... (.Interruptions)

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): I am afraid, if it is going to lead to so many other Members.

SHRI SYED SHAHABUDDIN: I beg of you. My party has taken only 11 minutes whereas others have taken hours together. I have made special requests in writing to the Chair. My request has been repeated to every successive Vice-Chairman.

VICE-CHAIRMAN (DR. ZAKARIA): I am afraid, Mr. Dinesh Goswami, when he left, told me that only one speaker was to be called and that was Mr. Khobra-gade, that he was the last speaker...

SHRI SYED SHAHABUDDIN: I have made a special, request...

THE VICE-CHAIRMAN (DR. **RAFIO** ZAKARIA): He never mentioned to me about that special request.

SHRI SYED SHAHABUDDIN: That is no answer.

SHRI J. K. JAIN: I also want to speak for a

SHRI SYED SHAHABUDDIN: So much of time was spent on so many interruptions, hours together...

SHRTFftANAB KUMAR MUKHERJEE: This is not the way; this way it is only wastage of the time of the House. There should be a limit. We are discussing this for four and a half hours...

SHRI SYED SHAHABUDDIN: When they were interrupting the Members here, why did you not ask them to keep quiet?

Mr. Vice-Chairman, I have risen to seek your

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. [Shri Syed ShahbuddinJ special indulgence. I don't see why the Leader of the House should interrupt. The Leader of the House has no business to interrupt me.

Why •cannot he control his own partymen?

SHRI PRANAB KUMAR MUKHERJEE: Don't lose your temper. Please take your seat.

SHRI SYED SHAHABUDDIN: Why? Who are you to direct me to sit? I have made my request to the earlier Vice-Chairman also...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Shahabuddin, please BH down

SHRI SYED SHAHABUDDIN: I am only asking for two mirctues. My party has taken only 11 minutes. But you have given other parties thirty minutes, thirtyfive minutes.

SHRI PRANAB KUMAR MUKHERJEE: Take your seat. Nobody will allow you now.... (Interruptions)

SHRI SYED SHAHABUDDIN: I am not speaking to you. Who are you? Mr. Vice-Chairman, I want your direction..

THE VICE-CHAIRMAN (DR. RAFIO ZAKARIA): Order, order, Mr. Shahabuddin, Will you please take your seat? From your party... (Interruptions) please sit down. If you crave for indulgence, and if indulgence is denied, you must sit down. You cannot crave indulgence and dictate.

Now, Mr. Minister, will you please start your reply?

SHRI SYED SHAHABUDDIN: The Leader of the House and the Congress (I).... (Interruptions)

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down.

SHRI SYED SHAHABUDDIN: ' I want to place <in record my protest. (Interruptions) •

SHRI YOGENDRA MAKWANA: Sir, I am very thankful to all those Members who have participated i*1 the debate. This Calling-Attention has given an opportunity to all the honourable Members to discuss the problem at length. AH of them have discussed it.

Many of the Members have' gune to the genesis of it. They have pointed out how it started and what happened. I am thankful particularly to the two hon. Members j'rom Tamil Nadu— W Shri Gopalsamy arid Shrimati Sathia-vani Muthu. They come from the place where the mass conversions took place and they discussed the problem in great detail.

Before I come to the subject, I would like to reply to some of the questions put by the last speaker, Shri Khobragade. He said that some of the Central Ministers have made statements about petro-dollars going there, particularly Mr. Swaminathan and the Home Minister. The Home Minister has in ft statement denied the statement that has been attributed to him. Mr. Swaminathan has also made a statement publicly denying^ what has been attributed to him about Rs. 3 crores coming from foreign countries. Now, before I start I want to refuse the allegation made by Mr. Shahi. He said that the Prime Minister is visiting temples where the Harijans are not allowed entry. This is not a fact. The Prime Minister has visited temples. In all the temples which she has visited Harijans are allowed (Interruptions). I am not referring to all the temples. I am referring to temples which she has visited. There may be temples where they are not allowed.

All the temples she has visited have allowed entry to Harijans. So, there is no substance in the allegation.

Shri Era Sezhiyan said the problem is a social problem. I do not want to

public importance

go into the details about the conversions or how they happened and why

- -i^hey happened. He said it is a social problem. But Mr. Shahi thought- it is an economic problem. Both of them are partially correct. It is a socio-economic problem. Both aspects have contributed to these conversions. Now before we come to the social aspect, I would like to point out some of the steps which the Government has taken in order to ameliorate the conditions of the Scheduled Castes and Tribes. In order to improve their conditions in 1980 Centrtl assistance extended to the States so that they can
- raise the amount which they earmark for the special component plan for the Scheduled Castes. I would like to give one example. In 1979-80 the outlay of the special component plan of all the States was Rs. 246.34 crores. In 1980.81 it went up to Rs. 528.39 crores and in 1981-82 approximately it is Rs. 677.78 crores. This is regarding the amount which is earmarked for the special component plan for the Scheduled Castes and this will be used for their development.

The Central Government has recently raised the limit of the schemes of the Scheduled Castes Development Corporation. Originally the individual schemes were of Rs. 6,000. But now the Central Government has raised the level to Rs. 12,000. So, any Scheduled Caste man can get Rs. 12,000 from the Scheduled Castes Development Corporation which can be used as a margin money for self-employment. Now, Sir, these are some of the measures, economic measures, Which the Government has taken and various instructions are also issued to the State Governments for also implementation of the Plan with the result that in 16 States the legal aid scheme has been started in 12 States Special Cell for the protection of the weaker sections have been started, in 16 States committees have been formed at various levels to see to the implementation of these Special Component Plans and for the identification of the

areas, four States have taken action. So far as Special Courts are concerned, Andhra and Rajasthan have already set up these Special Courts whereas Tamil Nadu and Bihar are going to do it within a very short period. Some of the States like Uttar Pradesh, Gujarat, Kerala, Karnataka and Madhya Pradesh have also said that they would start these Special Courts in the near future. So, Sir, this problem, as I said, is a socio-economic problem and it requires two-fold remedies: one is social and the other is economic. So far as the social aspect is concerned, it is for all of us sitting here and the religious leaders of this country to help the Government in eradicating the evil of untouchability and in bringing about social equality among all classes of the society. Sir, for that the Government is also contributing by way of propaganda, by way of giving aid to the voluntary agencies for publishing literature against un-touchabilJty, etc. So far as the economic aspect is concerned, I have already said that we have taken various measures and some of them I have described also.

Sir, some questions were raised by some of the honourable Members regarding this problem. The honourable lady Member who initiated the discussion asked whether there is any intention on the part of ithe Government to enact a law to prohibit conversion. Now, Sir, in the statement made by the Home Minister in the beginning, he has said that it is a fundamental right of every individual to profess any faith that he likes and if anybody voluntarily embraces any religion, the Government cannot prohibit the individual who wants to do it from doing it. So, there is no question of enacting any law by the Central Government prohibiting conversions. Then, Sir, she asked whether the Government will ensure the safety and protection of the weaker sections, particularly the Scheduled Caste people. For that, Sir, the Prime Minister, the Home Minister, myself and the Home Secretary, ell of Us, have written letters to th«

[Shri Yogendra Makwana] State Governments because, ultimately, law and order is a State subject and they have to see that safety of the Scheduled Caste persons is maintained properly. So, we have written to them and guidelines are issued from time to time. Also, Sir, in the meeting of the Chief Secretaries and the Chief Ministers in Delhi this point was stressed by the Prime Minister and it was impressed upon them that they have to take all precautions for the protection of the weaker sections.

Then, Sir, she also referred to the money part of it and said that she has no information that any money has come from the Gulf countries.

SHRIMATI PURABI MUKHOPA-DHYAY: But was there any statement from the Home Minister to this effect?

SHRi YOGENDRA MAKWANA: Yes. The Home Minister has also denied that and I have said that we have no information. If anybody, if any honourable Member, has got any information in this regard, he can pass it on to us and we will take action.

SHRI NAGESHWAR PRASAD SHAHI; Once you made that state. ment and now you have denied it.

SHRI YOGENDRA MAKWANA: I have never made that statement.

SHRI NAGASHWAR PRASAD SHAHI; *I* mean the Home Minister.

SHRI YOGENDRA MAKWANA: Sir, the honourable Member, Bhola Paswan Shastriji particularly wanted to know about the economic measures taken by the Central Government. In brief, I have narrated it here, because on various occasions I have dealt with these measures, and I do not want to go into the details today. There is a list at my disposal and on other occasion I can narrate all these economic measures taken by the Central Government.

He wanted particularly to know about the class in Belchi, Pipra, Kafalta, etc. Particularly he referred to Kafalta where all the accused ar-£* acquitted. In that case he wanted to know whether any appeal is filed. Sir, the State Government has filed an appeal in the High Court against the judgement of the Sessions Court and we have also instructed the Stalte Government to employ a good advocate, and I am informed that they have engaged the Advocate-General of the State for arguing the case. In all the other cases, Belchi, pipra, Kaila and Bisrampur, in all these cases, the court has given some punishment. Two persons were sentenced to death and 15 to life imprisonment in the case of Belclii. Fifty persons were sentenced to life imprisonment in Pipra.

So far as the protection of the Scheduled Castes and Scheduled Tribes is concerned. Sir, there is the Protection of Civil Rights Act. 1055. But the main allegation is that the cases made under this Act are not properly investigated and adequate evidences are not before the court and, therefore, the accused are acquitted. Sir, we have issued instructions from time to time and in section-ISA of the Civil Rights Protec. tion Act there are certain measures prescribed which the Government has to take. And in a question in this House itself I have said that Rs. 6 crores are earmarked for this purpose as matching grant-50 per cent from the Central Government and 50 per cent...

SHRIMATI PURABI MUKHOPA-DHYAY: For this purpose?

SHRI YOGENDRA MAKWANA: For the implementation of the provisions of section 15A(2). These are the provisions:

(1) Provision of adequate facilities, including legal aid to the per. sons subjected to any disability arising out of the untouchability to enable them to avail themselves of such rights.

(2) Appointment of officers for initiating or exercising supervision over prosecutions for the contravention of the provisions of this Act.

(3) Setting up of special courts.

Like that. These are the various measures which the State Government can take, and for that we provide matching grant of 50 per . cent from the Centre and 50 per cent from the State Government, and Rs. .6 crores are earmarked for this.

DR. (SHRIMATI) SATHIAVANI MUTHU: I want to know...

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please do not interrupt. If this process is once started, then there will be no end to it. After the speech I will see. (Interruptions) After he has finished, we will see.

SHRI YOGENDRA MAKWANA: Originally, this Act was called the Untouchability Offences Act, 1955. But the Congress Government in 1975.76 amended it and the ti'ile of the Act also is changed. It is now called the Protection of Civil Rights Aet, 1955. Now, under this Act there are various provisions which are very rigorous and if properly implemented then we can stop the atrocities on the weaker sections. Sir, there is a provision for taking action against the officers who wilfully neglect 'their duties in protecting the life and property of the Scheduled Cashes. Under section 10A there is a provision for collective fine which can be imposed on any area where mass atrocities are committed on the Scheduled Castes or Scheduled Tribes.

Now, these are the provisions of this Act which have to be properly implemented and properly utilised by the Stato Governments. Time and again, we have drawn the attention of the State Governents to the various provisions of <the Act and have provided guidelines for the protection of

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the weaker sections. I do not want to go into the details of the economic measures, as I said in the beginning, I have given the details to the House on various occasions.

I would like to bring to the notice of the hon. Members one or two points. Most of the hon. Members have said that more money should be provided for the economic upliftment of the Scheduled Castes. One Member wanted to know the amount earmarked for the Scheduled Castes in the Plan. As I pointed out last time to the hon. House, it is for the first time that we have provided more or less 6 per cent of the total Plan outlay for the economic upliftment of the Scheduled Castes. If we take into consideration the State Plans, the amount can go up to 8 or 9 per cent. So, it is for the first time that such an amount is provided for the economic welfare of the Scheduled Castes. This will change their condition. The Prime Minister hes written letters to the State Governments asking them to cover at least 50 per cent of the population of the Scheduled Castes during this Plan period so that they may be brought above the poverty line. All these measures, when implemented properly, will change the condition of the Scheduled Castes. Now, the main question is about the implementation. There are complaints from the Members that it is not properly implemented. Sir, for that we are creating a monitoring cell which will monitor the Special Component Plans and the Tribal Sub-Plans in all the States and see that they are properly implemented and the benefit goes to the Scheduled Castes. (Interruptions) Now, these are the measures taken recently. The Special Component Plan has been started only in 1979-80. Previously there was no Special Compon'en'; Plan. I have written several letters to the

Tamil Nadu Government and I also went there. It was framed there in Tamil Nadu after that. It is not the J fault of the State Governments be. I cause all the State Governments have

[Shri Yogendra Makwana]

started this recently. In the initial stage when it was started, there was a demand from the State Governments also that there should be some assistance from the Centre and now we have provided Rs. 600 crores in the Sixth Plan as a special central assistance to the State Governments. As a result of this special central assistance, as I said just now, the plan amount has gone to 677.78 crores of rupees and now all this will change the condition to a certain extent. At the same time, it is a social problem and the society has to take some action to eradicate untouchability and to treat them as equals. The Prime Minister has also told the State Governments that they should see that the weaker sections are protected. The society has to help them in this direction. Sir, I have nothing to add. The hon. Members have discussed this problem at length. 1 only wanted to bring some of the measures to the notice of the hon. House.

SATHIAVANI (SHRIMATI) MUTHU: Sir, only one clarification. I want to know from the hon. Minister one thing. Just now, he mentioned about the provisions and the economic schemes of the Central Government. I want to know how he is going to enforce the civil rights in the State. I want to know what is the machinery that he is going to create to supervise in the Stafes whether it is implemented properly or not and also that Rs. 600 crores which he has allotted now are spent properly.

7 P.M.

SHRI YOGENDRA MAKWANA: I think, you have not heard properly. I said that a monitoring cell is being created in the Home Ministry which monitors all the schemes in the State Governments. So, in the monitoring cell there will be officers who can write letters, who can go to the field and who can see and supervise the programme which is to be implemented by the State Government.

THE VICE-CHAIRMAN (DR. RAFIQ^. ZAKARIA): Special Mentions-Shri Kalyanasundaram.

SHRI M. KALYANASUNDARAM: Mr. Vice-Chairman, Sir, I want to .. .

SHRI SYED SHAHABUDDIN: I am sorry to interrupt\(^\) Mr. Vice-chairman. I want to make a submission.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry, Mr. Shaha-buddin. I will not allow.

SHRI SYED SHAHABUDDIN: I want to make a submission. I was told that....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry. I will not allow. Yes. Mr. Kalyanasundaram.

SHRI SYED SHAHABUDDIN: I have to make a personal submission.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please do not take anything on record of what Mr. Shaha-buddin says.

SHRI SYED SHAHABUDDIN: *

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Mr. Shahabuddin, the proceedings of the House cannot be conducted in this manner. I have been given the list of Special Mentions. I am concerned with what I have been given. Please sit down.

SHRI SYED SHAHABUDDIN: *

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry, Mr. Shahabuddin. You will have to sit down. Yes, Mr. Kalyanasundaram.

SHRI SYED SHAHABUDDIN: *

•Not recorded.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): Please sit down. The Secretary-General tells me that there •rv) no such. permission to you to make Shy Special Mention. (Interruptions) Whatever Mr. Shahabuddin says will not go on record and he is speaking without permission.

SHRI SYED SHAHABUDDIN: *

SHRI PRANAB KUMAR MUKHERJEE: Sir, it i_s strange that for the first time in this House a Secretary-General is questioned. There should be some propriety.

THE VICE-CHAIRMAN (DR. RAFIQ £ ZAKARIA): Mr. Shahabuddin, this is not the way. Should the ruling of the Chair not be respected? Don't take down anything of what Mr. Shahabuddin is saying.

SHRI SYED SHAHABUDDIN: *

SHRIMATI PURABI MUKHO-PADHYAY: Mr. Vice-Chairman, Sir....

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): No, no, please. I will not allow any discussion on this. Mr. Kalyanasundaram, please.

SHRIMATI PURABI MUKHO-PADHYAY: I am speaking about the rules.

THE VICE-CHAIRMAN (DR. RAFIQ ZAKARIA): I am sorry. I will not listen to you. Please do not record. Nothing will go on record except Mr. Kalyanasundaram. Yes, Mr. Kalyanasundaram.

REFERENCE TO THE REPORTED DECISION TO REVIEW DECISIONS OF THE ELECTRONICS COMMISSION

SHRI M. KALYANASUNDARAM (Tamil Nadu): Mr. Vice-Chairman, Sir, here is a matter of very serious concern for the independent and self-reliant development of science and

technology in our country. It is reported that the Minister of State for Electronics has given instructions to review all. the. decisions of the Electronics Commission which they took ever since they came into being, i.e., for the past ten years. In 1971 our Prime Minister with good intentions constituted the Commission for Electronics with adequate powers, independent functioning, so that they could contribute to the development of science and technology in our country. Many of these multi-nationals based in western countries were concerned with it and they thought that we would not be able to progress in the field of science and technology in electronics So well. . They started criticising the functioning of the Electronics Commission. During the Janata rule they appointed a committee to inquire and the Committee recommended that it should be converted into an advisory body without independent powers.

Now, the Prime Minister has again intervened and said that its functions, powers and structure will not be altered and that it will be restored to its original position a_s obtained in 1971. This omnibus inquiry into the functioning of the Electronics Commission has created doubts in the minds of scientists. Many of the scientists were anxious that the process is being reversed and so it was necessary that the Prime Minister should intervene and her promise that the Commission will be allowed to function independently and this interference will be stopped, has been welcomed by them.

REFERENCE TO THE REPORTED SATYAGRAHA BY FARMERS IN NEW DELHI ON THE 14TH SEPTEMBER, 1981

श्री सदाशिव बागाईगकर (महाराष्ट्र): श्रीमन्, में श्रापके द्वारा सरकार का ध्यान कल एक दिन में जो गिरफ्तारियां उत्तर प्रदेश के श्रागरा, इलाहाबाद वाराबंकी,

^{*} Not recorded.